

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 309
IA-419/2024
In
IB-184(ND)/2022

IN THE MATTER OF:

M/s. Stressed Assets Stabilization Fund

.....APPLICANT/PETITIONER

Vs

M/s. Shree Basant Sen Sharma

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Akshat Bajpai, Adv Ishanee Sharma ,
Adv Shobhit trehan, Adv Mugdha Avnish,
Adv Renuka Parmanand, Adv Vedika Dalmia

For the Respondent : Mr. Abhinav Tyagi, Mr. Gaurav Sethi, Advocates.

For the RP : Mr. Akshay Goel and Harsh Jadon, Advs

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-419/2024:-

The written submissions filed by the Resolution Professional pursuant to the order dated 06.06.2024 are on record. The Financial Creditor and the Personal Guarantor are directed to bring the written submissions on record within three days.

List the matter on **31.07.2024.**

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**